NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

ep/TCP/CSP/CSA/TCSP/TCSA/NO. 414 /(MAH)/2017 CORAM: Present: SHRI M. K. SHRAWAT MEMBER (J) ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017 NAME OF THE PARTIES: M/s. The Clifter Outdoors par 40 media scope, publicitas (2)

SECTION OF THE COMPANIES ACT: _______ OF THE Companies Act 1956/2013/I & BP Code 2016. S. No. DESIGNATION (AB) Abhineet (AB) No Parge

ORDER

- 1. The Petitioner Learned Advocate Mr. Abhineet N. Pange is present.
- 2. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
- 3. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of Old Act due to inability to pay debts.

4. This Petition is listed for hearing for the first time today after transfer of

the records. Petitione in discreted to furnish formers 5. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on 19-06-2017 i.e. after Summer Vacation of the court is over.

Date: 13-04- 2017.

M.K. SHRAWAT 1 1/7 MEMBER (JUDICIAL)